

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.102  
TP/3(AHM)2023 in CP of 69(HC)2013

**Proceedings under Section 7 of IBC, 2016**

**IN THE MATTER OF:**

HDFC Bank Ltd

.....Applicant

V/s

Archit Organosys Ltd

.....Respondent

**Order delivered on: 29/01/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr. Rashesh Sanjanwala, Ld. Sr. Adv.

For the Respondent

:Mr. Mohit Gupta, Ld. Adv.

**ORDER**

Time and again on the pretext of settlement adjournment are being sought in this matter and we made clear on the last date of hearing being last chance given for settlement in the matter being high value matter.

Today again same request again has been repeated by the learned counsel for the Respondent. However, learned senior counsel for the Applicant submits that some fresh proposal has been submitted.

We are not inclined to grant any more time on the ground of settlement. Since, this is a Special Bench, that matter be placed before the Regular Bench.

Re-list on 09.02.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**